

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY ,THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 3801 OF 2021

Between:

Amreen Begum, D/o.Syed Moin, Aged- 20 years, Occ- Student, R/o.1-
111/1/C/372 P , Police Batallion Back, Kondapur, Ranga Reddy, Telangana-
500 084

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings. Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into BDS course under Management Quota Category B and C for the academic year 2020-21 in the colleges affiliated to 2nd respondent university as illegal, arbitrary, unconstitutional and consequently direct the 2nd respondent to consider the petitioner application for registration and admission to BDS Course under Management Quota B and C category in stray vacancy seats in the colleges affiliated to 2nd university for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner application for registration and admission for BDS Course under Management Quota B & C category in stray vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21, pending disposal of writ petition

Counsel for the Petitioner: SRI. V. RAMESH REDDY

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH AND
FAMILY WELFARE**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.3801 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons mentioned in the accompanying affidavit, it is prayed that this Court may be pleased to issue an appropriate Writ or Direction, more particularly, one in the nature of Writ of Mandamus, declaring the action of the respondents, particularly respondent No.2, in not considering the petitioner for counseling and admission into BDS Course under Management Quota category 'B' and 'C' for the academic year 2020-21 in the colleges affiliated to 2nd respondent-University as illegal, arbitrary, unconstitutional and consequently direct the 2nd

respondent to consider the petitioner's application for registration and admission to BDS course under management quota 'B' and 'C' category in stray vacancy seats in the colleges affiliated to 2nd respondent University for the academic year 2020-21 and pass such other order or other orders as this Court may deem fit and proper in the circumstances of the case."

3. A Division Bench of this Court, by an interim order dated 17.02.2021, had directed that subject to the petitioner paying registration charges and producing certificates for the purpose of verification before respondent No.2 by 18.02.2021 at 10:30 A.M., respondent No.2 shall consider the petitioner's application for admission into BDS course in stray vacancy seat under 'B' & 'C' category in the colleges affiliated to respondent No.2- University for the academic year 2020-21.

4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- T. JAYASREE
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings. T.S., Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SRI. V. RAMESH REDDY, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

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HIGH COURT

DATED:21/10/2024

ORDER

WP.No.3801 of 2021



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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